

Central Administrative Tribunal  
Principal Bench

1) R.A. No. 322 of 2000  
in  
O.A. No. 2484 of 1997

In the matter of

Union of India & Ors. . Review Applicants

Vs  
Ghanshyam Das & 3 Ors. . Review Respondents

And

2) R.A No. 335 of 2000  
in  
O.A. No. 2099 of 1997

Union of India & Ors. . Review Applicants.

Vs

Chhidu Singh & Ors. . Review Respondents  
with Sh. R.P. Agarwal  
Advocate: Shri M.M. Sudan for review applicants  
Shri Sant Lal for review respondents.

New Delhi, dated this the 25<sup>th</sup> February, 2002

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

ORDER

S. R. Adige, VC(A)

Heard both sides on RA No. 322/2000 and RA No. 335/2000 seeking review of the Tribunal order dated 11.8.2000 disposing of OA No. 2484/97 and OA No. 2099/97.

2. After hearing the matter at considerable length and perusing the pleadings in RAs, we are satisfied that the grounds taken therein do not bring it within the scope and ambit of Section 22 (3) (f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. Indeed in the guise of the RAs, the review applicants have actually sought for to appeal against the Tribunal's aforesaid order dated 11.8.2000 which is not permissible in law.

4. Both the RAs are rejected.

5. Let a copy of this order be placed on each RA's case record.

*Kuldeep*  
(MR. KULDIP SINGH )

MEMBER (J)

*S. R. Adige*  
(S. R. ADIGE)  
VICE CHAIRMAN(A)

/ug/